

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7262
ANSWERED ON:13.05.2005
GUJARAT MARITIME BOARD UNDER IT NET
Thakkar Smt. Jayaben B.

Will the Minister of FINANCE be pleased to state:

(a) whether Chief Minister of Gujarat has made representation to the Union Government to continue tax exemption to Gujarat Maritime Board; and

(b) if so, the present status, as envisaged by the Government of Gujarat on the said representation?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a): Yes, Sir.

(b): The representation of the Chief Minister of Gujarat for continuing tax exemption to Gujarat Maritime Board under section 10(20) of the Income-tax Act, 1961 has been examined and has not been found to be acceptable.